

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 13.02.2024

**Misc. Application No. 1750 of 2023
And
Appeal No. 835 of 2023**

Annamalai Capital Services Pvt. Ltd. Appellant

Versus

Securities and Exchange Board of India
& Ors. ... Respondents

Mr. S. Sathyaganesh, Advocate for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, Mr. Yash Sutaria, Advocates i/b. K. Ashar & Co. for the Respondent Nos. 1 (SEBI).

Mr. Ishan Agrawal, Advocate with Mr. Divakar Dadich, Mr. Ashutosh Mishra, Advocates i/b Nyaayam Associates for the Respondent Nos. 2 (NSE).

Mr. Pulkit Sukhramani, Advocate with Ms. Vidhi Jhavar, Mr. Deepank Anand and Mr. Shourya Tanay, Advocates i/b JSA, Advocates & Solicitors for the Respondent Nos. 3 (NSDL).

Mr. Aman Kacheria, Advocate with Ms. Jasmin Purani, Advocate i/b Agarwal and Dhanuka Legal Advocates for the Respondent Nos. 4 (CDSL).

ORDER :

1. Delay in filing the reply by SEBI is condoned. Misc. Application is allowed. Reply is taken on record.
2. Adjourned due to non-availability of the bench. List on April 17, 2024.

13.02.2024
PTM

Ms. Meera Swarup
Technical Member